



## **Request for Proposal (RFP)**

For

Supply of Mathematics Learning Kit to Schools

Under ST & SC Development Department

RFP No. 13256

Date of Issue : 15.07.2021

Last Date of Submission of Bids: 10.08.2021

**Scheduled Tribe & Scheduled Caste  
Development, Minorities & Backward Classes  
Welfare Department, Govt. of Odisha**



## Notice Inviting Request for Proposals

### Selection of Agency for “Supply of Mathematics Learning Kit for Schools” under ST & SC Development, Minorities & Backward Classes Welfare Department

RFP No.13256

Date – 15.07.2021

ST & SC Development, Minorities & Backward Classes Welfare Department intends to provide Mathematics Learning Kit for Primary level students in the selected schools. The Department intends to select reputed Agencies to participate in the bidding process. The main purpose of procurement of this item is to provide the kit to the primary level students and the use of which would enhance the interest as well as learning level of the students in Mathematics.

The selected Bidder would supply the items to the District Welfare Officer (DWO) in proper packaging. These would thereby be transferred safely to the respective schools. The items supplied should be non-toxic, lead and arsenic free, chemical free and safe for the students for use.

The Bid Document can be downloaded from the official website <https://www.stsc.odisha.gov.in> and the responses of this Request for Proposal (RFP) shall be deemed to have done after careful study and examination of this document and full understanding of its modalities, process of execution and items to be delivered. The bids are to be submitted by Post (Registered / Speed) on or before the closing date in the address mentioned in the document. The two part (Technical & Financial) bids submitted by the Bidder will be opened in the presence of the bidders present in the meeting. Detailed information regarding important dates, address for submission of bid, Material Supply List (MSL), Total Bill of Material (BOM), Quantity, Delivery Location and other requisite is available in the Information Factsheet of this Bid Document.



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## Information Factsheet

Sl.	Milestone	Details
1	Nature of Work	Request for Proposal (RFP) For Supply of Mathematics Learning Kit to Schools Under ST & SC Development Department
2	Name of the Issuer of this Request of Proposal (RFP)	ST & SC Development, Minorities & Backward Classes Welfare Department
3	Website for downloading documents regarding RFP	<a href="https://stsc.odisha.gov.in">https://stsc.odisha.gov.in</a>
4	Issue of RFP	15.07.2021
5	Pre Bid Meeting	26.07.2021 : 11:00 AM - 2:00 PM  School & Hostel Monitoring Cell (SHMC) ST & SC Development, Minorities & Backward Classes Welfare Department, Adivasi Exhibition Ground, Unit - I, Bhubaneswar - 751001
6	Closing Date of RFP	10.08.2021
7	Last Date & Time of Submission of RFP by Bidders (TA)	10.08. 2021 - 5:00 PM
8	Address for Correspondence & Submission of Two Part Bids (Technical & Financial)	School & Hostel Monitoring Cell (SHMC) ST & SC Development, Minorities & Backward Classes Welfare Department, Adivasi Exhibition Ground, Unit - I, Bhubaneswar - 751001  E - Mail : <a href="mailto:stscdev@gmail.com">stscdev@gmail.com</a>
9	<ul style="list-style-type: none"> <li>• Bid Acceptance, Opening of Technical Bids in presence of Bidders</li> <li>• Presentation by Bidders and discussion</li> <li>• Opening of Financial Bids</li> </ul> Date, Time & Venue	11.08.2021 (11:00 AM - 5:00 PM)  School & Hostel Monitoring Cell (SHMC) ST & SC Development, Minorities & Backward Classes Welfare Department, Adivasi Exhibition Ground, Unit - I, Bhubaneswar - 751001
10	Mode of Selection	Least Cost Based Selection (LCBS)
11	Validity of Proposal	The proposal shall be valid for a period of 120 days from the last date of submission of bid / proposal

**\* Note :** The Department reserves the right to change any schedule items / dates. Please refer to the website mentioned in the RFP regularly for updates. Proposals must be received not later than the date & time mentioned in the Information Sheet. Proposals that are received after the scheduled date and time mentioned will not be considered and will be summarily rejected without mentioning any reasons thereof.



## 1) Definitions and Interpretations

- A. **Agreement** means the Contract to be signed between the Department and the successful Bidder including all the important information, guidelines, implementation modalities, requisite attachments, appendices and other documents incorporated by reference thereto together with any subsequent modifications, the RFP, the Bid Offer, the Acceptance and all related correspondences, clarifications and notices.
- B. **First Party** refers to the ST & SC Development, Minorities & Backward Classes Welfare Department
- C. **Department** refers to the ST & SC Development, Minorities & Backward Classes Welfare Department
- D. **Second Party** refers to the Bidder offering the solutions, services and materials related to the supply of Mathematics Learning Kits.
- E. **Bidder / Agency** means any Agency selected for offering the solutions, services and materials related to supply of mathematics learning kits to schools as mentioned in the RFP. The word Bidder when used in the span of contract shall be synonymous with the Agency with whom the Department signs the agreement for providing the services, solutions and materials
- F. **Contract** is used synonymously with the Agreement signed by the Department with the Agency during the Contract Period within the validity of the Contract.
- G. **Designated Officer** refers to the Officer appointed by the Department to act on its behalf for overall supervision and coordination of the Project along with monitoring at regular intervals.
- H. **Committee** means the group of Officers formed under the Chairpersonship of a Department Head constituted for a purpose of work / designated to perform some tasks any period of time.



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- I. **Effective Date** means the Date on which the Contract is signed
- J. **Validity Period or Contract Period** means the period from Effective Date to the Date which the Contract either finishes / ceases to exist / is terminated
- K. **Scope of Work** means all the Goods and Services along with any other deliverables as required to be delivered / works to be done / services to be rendered during the Validity Period or Contract Period. The goods or materials to be delivered / works to be done / services to be rendered are required to be provided by the Agency.
- L. **Goods / Services/ Deliverables** means all the Goods and Services along with any other deliverables as required to be delivered / works to be done / items to be supplied / services to be rendered by the Agency pursuant to the RFP and to the Contract signed by the parties in pursuance of any specific assignment awarded by the designated authority. In addition to this, the definition would also include other related / ancillary services that may be required to execute the Scope of Work under the RFP or Contract.
- M. **Timelines** means the project milestones for performance of the Scope of Work & delivery of the Goods or Services as described in the RFP or Contract.



## SECTION – I

### 1. Background

Education is the foundation of socio-economic development with the potential of reversing the historical deprivation faced by the Scheduled Tribe & Scheduled Caste communities. The role of education in bringing about upliftment and development of these disadvantaged sections of society is uncontested.

The Department, being the nodal department for the welfare of Tribal communities, is taking earnest efforts to improve the educational attainment among tribal students through its range of enabling education programme / schemes such as opening of residential schools and hostels for improving access, up-gradation of schools to higher levels, including Higher Secondary, incentives in form of scholarships to ST/SC students and other supports in form of free books, & uniform etc. In view of the progressive steps taken by the State Government, the education scenario amongst the ST / SC communities have been witnessing significant improvements over the years with increasing literacy rates and enhanced participation of tribal students at different levels of education.

The Department has taken many efforts and innovative practices to enhance the learning levels and skills of the students studying in the ST / SC Development Department run schools across the State. This provisioning of Mathematics Learning Kits in the schools is also another visionary attempt to enhance the understanding and learning skills of the students. By the use of these items the students will be able to touch, feel, analyze and visualize the processes, by combination of many items in the mathematics learning kits. The kit will also provide an enable an environment for the students to learn while playing with different items in the kit.





## 2. Requirement, Scope of Work, Deliverables & Timelines

ST & SC Development, Minorities & Backward Classes Welfare Department invites Request for Proposal (RFP) from eligible bidders for Supply of Mathematics Learning Kit for use of mathematics learning by the ST / SC students in the schools functioning under the administrative control of ST & SC Development Department across the State.

This contract includes supply of Mathematics Learning Kit, quality test certifications of the items supplied as per specifications, training of teachers on usage of the items in the kit, warranty for a period of 1 year. The purpose of this RFP is to ascertain that the requirements for the same are performed by the selected agency. The agency is selected through proper bidding process, scrutiny and selection procedures done by the Department .

### a. Coverage & Scope of Work :

The Mathematics Learning Kits are to be supplied to different ST / SC schools across the State. These schools are the primary classes schools under the administrative control of ST & SC Development Department, located in different districts. This contract includes supply of Mathematics Learning Kit, quality test certifications of the items supplied as per specifications, training of teachers on usage of the items in the kit, warranty for a period of 1 year. The purpose of this RFP is to ascertain that the requirements for the same are performed by the selected agency.

- The details are in the annexure under Reference section annexed along with this RFP document.
- The district wise breakup of total number of schools and DWO offices is as annexed
- The Material Supply (MSL) list is as annexed
- Bidders are requested to refer to these annexures and checking the MSL while preparing the BoM and participating in the bidding process.
- Proper handing over of items to the respective DWO offices as per indent



- Testing of samples within the production lot, of the items as per specifications, quality and composition of materials being supplied by the Agency has to be done through proper certification agency.
- The sample within the production lot has to be finally go through the certification of CIPET for specifications, quality and composition of materials.
- Materials will only be accepted and will be permitted for delivery after the samples in the production lot are certified by CIPET for specifications, quality and composition of materials. Payments for this quality certification purpose may be made by the Department as per actual. After the issuance of the Contract, the Agency has to jointly work with the Department. The Agency has to liaise with CIPET for finalization of rates for certification in consultation with the Department.

#### **b. Transportation, Delivery & Damages during Transit**

The selected Agency should ensure safe delivery of the required items as per contract to the designated DWO offices located in various districts. Any transit insurance, labour, road permits, etc., if required for the same, shall be arranged by the Agency at no extra cost to ST & SC Development Department. Transportation and logistics costs including the mentioned costs, if any, in this regard is an integrated part of the price bid and no additional claims for funds can be made by the agency at any point of time during the contract period or in future.

Each of the Kit should be marked with a unique serial number and the delivery challans, bills / invoices and other necessary documents should refer to those unique serial number, without which the stock certifications will not be possible and necessary payments cannot be made.

The Agency is responsible to ensure that the items are delivered in proper packaging so as to avoid damages / breakage of any of the items in the Kit during transit. Post-delivery of kits to the school point the head master will submit the receipt certification along with necessary stock entry



certification after inspection of items in the kit and completeness of the consignment. If any item within any of the kits is found to be damaged / mutilated / broken / missing, the details will be reported back to the Agency through DWO and Department. It is the sole responsibility of the Agency to replace the damaged / mutilated / broken and also to supply the requisite items that are found missing in the kit. The replacement / supply against this clause has to be done by the Agency at no extra costs, for which no bills can be raised. Only delivery challans can be raised to replenish the listed items after having supplied them to the respective DWOs. The Department will not accept any consignments or will not take any responsibility for transit / transportation of any of the items or kits.

#### **c. Training & Handholding Support**

Post-delivery of Mathematics Learning Kit, the Agency with handholding support from the Department has to provide handholding support and impart training to the stakeholders, which may include the DWOs, schools head masters and teachers, as nominated. The training should be imparted by some professionals who are qualified enough on the usage and proper handling of each of the items in the mathematics learning kit. This is the responsibility of the Agency and the cost for which is an integral part of the price bid and shall be arranged by the agency at no extra costs. No additional claims for funds can be made by the Agency at any point of time during the contract period or in future.

#### **d. Warranty & Support**

The Agency with whom the contract has been signed is assigned to supply the requisite items as per MSL to the concerned DWOs which will then be distributed to the respective schools. The Agency should ensure safe delivery of the required items. The agency will have to provide post contract warranty on all the items for a period of 1 year from the date of completion of the contract.



### e. Timelines

The milestones, deliverables and time schedule for the implementation of project shall be as follows: -

a) The time specified for delivery and other activities as mentioned in the table below shall be deemed to be the essence of the contract and the successful bidder shall arrange supplies and provide the required services within the specified period.

b) It should be noted that any delay in the project timelines shall attract Liquidated Damages to the Agency.

SI	Activity / Milestone	Delivery Schedule
1	Quality Certification from CIPET	Within 4 weeks from the date of signing of contract
2	Delivery of consignments to the DWO Offices and ensure verification of stocks delivered as per BoM and Delivery Challans	Within 4 weeks from Quality Certification
3	Training to nominated officials and handholding support	Within 4 weeks of Delivery of consignments
4.	Replacement the damaged / mutilated / broken and also to supply the requisite items that are found missing in the kit	Within 2 weeks of report submitted to the Agency by the Department
5.	UAT & Signoff	Within 2 weeks of completion of the whole assignment

The detailed delivery schedule is outlined in the Activity / Milestone Gantt Chart for better clarity of the bidders / agencies





Activity / Milestones Gantt Chart

SI	Activity / Milestone	Week No. (Starting Week is based on the Date of Signing of Contract)															
		1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
1	Quality Certification from CIPET	Yellow	Yellow	Yellow	Yellow												
2	Delivery of consignments to the DWO Offices and ensure verification of stocks delivered as per BoM and Delivery Challans					Orange	Orange	Orange	Orange								
3	Training to nominated officials and handholding support									Blue	Blue	Blue	Blue				
4.	Replacement the damaged / mutilated / broken and also to supply the requisite items that are found missing in the kit													Orange	Orange		
5.	UAT & Signoff															Green	Green



## Section – II : General Instructions to Bidders

### 3. Instructions to Bidders

This section specified the procedures to be followed by bidders for the preparation and submission of their Bids. It is important that the Bidders carefully reads and examines all the terms and conditions of this RFP

#### Availability of RFP Document

The RFP document on Mathematics Learning Kit will be available on the Official website <https://www.stsc.odisha.gov.in/> Bidders can download the document from the official website. The document comprises of the background information, requirement analysis, general instructions and procedures for filling up the bid document and annexing the requisite documents for applying in the bidding process. The prospective bidders are requested download the bidding document from the websites and follow the bidding steps as prescribed. The bid Notice is also published in leading newspapers for wide Circulation.

The Bidders have to adhere to the timelines as prescribed in the Information Factsheet so as to avoid delayed submissions of their bids. At any time before the submission of Proposals, the Department may amend the RFP by issuing an addendum in writing or by standard electronic means. The addendum shall be uploaded on the official website and will be binding on them. To give Bidders reasonable time in which to take an amendment into account in their Proposals and if the amendment is substantial, the Department may extend the deadline for the submission of Proposals. Any alterations / modifications done in the said timelines as mentioned will be informed according by addendum / corrigendum, that will hoisted in the official website. Bidders have to keep themselves updated with the latest information and updates being sharing in the website from time to time on regular basis.

Bidders are requested to kindly read the whole RFP document carefully along with the requisite terms and conditions and procedures for applying in the bidding process. Non availability of the required documents, non-compliance of the requisite information, data



wrongly quoted may lead to securing lesser marks in the scoring sheet or information wrongly cited may lead either to disqualification of the bid.

### General Instructions

1. From the time of Bid advertisement to the time of Contract award, if any Bidder wishes to contact the Office of the ST & SC Development, Minorities and Backward Classes Welfare Department for any clarifications on any manner related to the Bid, it should be done in the address mentioned in Bidding Data Sheet.
2. The Officer notified by the Department will endeavor to provide timely response to the queries. However, it is to ascertain that no representation or warranty as to the completeness or accuracy of any response made in good faith, nor does the department undertake to answer all queries that have been posed by the bidders.
3. The bidder shall bear all costs associated with the preparation and submission of the Bids, and the department shall not be responsible or liable for those costs, regardless of any conduct or outcome of the bidding process.
4. Bidder shall submit only one Bid. Multiple bids if submitted will be tagged into a single bid and the lowest quoted amounts will be considered as quoted value.
5. The Bids shall remain valid for a period of 180 days after the bid submission deadline date prescribed by the department
6. In exceptional circumstances, prior to the expiration of the bid validity period, the Department extend the period of validity of their bids





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Document Fees, EMD and Bank Guarantee



1. **Earnest Money Deposit:** The bidder shall execute “Bid Security Declaration” in lieu of bid security as follows: If I withdraw or modify the bid during period of bid validity, I will be suspended for a period specified in tender document.
  
2. **Performance Security:** After completion of the whole bidding process, the selected Agency will be awarded the contract. The Agency will be requested to sign the Contract at the agreed contract value.
  - The Agency will have to submit the Performance Security in shape of Bank Guarantee while signing the Contract agreement with the Department. The value of the Bank Guarantee shall be equal to 3% of the Total Contract Value for which the agreement is being signed. The Bank Guarantee from any Nationalized Bank / Schedule Bank in the Performance given should be valid for a period of 1 year beyond the duration of Contract as specified in the document.
  - The proceeds of the performance bank guarantee shall be payable to the Department as compensation for any loss / penalties resulting from the successful bidder / Agency who would be failing to complete its obligations under the Contract along with the timelines mentioned in the Contract.
  - This BG will be returned to the Agency after successful completion of the Contract.
  - Non submission of the Bank Guarantee would be considered as a factor of non-compliance and will be construed as non-willingness by the Agency for signing of MoU.
  - Should the assignment period, for whatever reason be extended, the bidder shall at his own cost, get the validity period of Bank Guarantee in respect of performance security furnished by him extended and shall furnish the extended/revised Bank Guarantee to the Department before the expiry date of the Bank Guarantee originally furnished.



### Confidentiality

1. Notwithstanding anything contained in this bidding document but subject to the provisions of any other law for the time being in force providing for disclosure of information, a Department shall not disclose any information if such disclosure, in its opinion, is likely to: -
  - a) Impede enforcement of any law
  - b) Affect the security or strategic interests of India
  - c) Affect the intellectual property rights or legitimate commercial interests of bidders
  - d) Affect the legitimate commercial interests of the procuring entity in situations that may include when the procurement relates to a project in which the procuring entity is to make a competitive bid, or the intellectual property rights of the procuring entity.
2. The Department shall treat all communications with bidders related to the procurement process in such manner as to avoid their disclosure to competing bidders or to any other person not authorized to have access to such information.
3. The procuring entity may impose on bidders and sub-contractors, if there are any for fulfilling the terms of the procurement contract, conditions aimed at protecting information, the disclosure of which violates (1) above.

### Recoveries from Supplier / Agency

1. Recovery of liquidated damages, short supply, breakage, rejected articles shall be made ordinarily from bills.
2. Department is liable to withhold amount to the extent of short supply, broken/ damaged or for rejected articles unless these are replaced satisfactorily. In case of failure to withhold the amount, it shall be recovered from performance security deposit of AGENCY available with Department.
3. The balance, if any, shall be demanded from the Supplier/ Agency and when recovery is not possible, Department shall take recourse to law in force.



### **Taxes & Duties**

1. The GST if applicable shall be deducted at source.
2. The TDS is applicable shall be deducted at source
3. For Goods/Equipment supplied from outside India, the successful bidder / Agency shall be entirely responsible for all taxes, stamp duties, license fees, and other such levies imposed outside the country.
4. For Goods/Equipment supplied from within India, the successful Agency shall be entirely responsible for all taxes, duties, license fees, etc., incurred until delivery of the contracted Goods to the Purchaser.

### **Packing and Documents**

1. The Agency shall provide such packing of the Goods as is required to prevent their damage or deterioration during transit to their final destination, as indicated in the Purchase Order. During transit, the packing shall be sufficient to withstand, without limitation, rough handling and exposure to extreme atmospheric temperatures, salt and precipitation, and open storage. Packing case size and weights shall take into consideration, where appropriate, the remoteness of the final destination of the Goods and the absence of heavy handling facilities at all points in transit.
2. The packing, marking, and documentation within and outside the packages shall comply strictly with such special requirements as shall be expressly provided for in the Project, including additional requirements, if any, specified in the Purchase Order, and in any other instructions ordered by the Department.

### **Insurance**

The Agency should be responsible for undertaking comprehensive insurance including liability insurance, system and facility insurance and any other insurance for the personnel, Assets, etc. relating to this assignment. No additional cost will be claimed by the Agency from the Department.



### Transportation

The Agency shall be responsible for transport by sea, rail and road or air and delivery of the material in the good condition to the consignee at project locations. In the event of any loss, damage, breakage or leakage or any shortage the bidder shall be liable to make good such loss and shortage found at the checking/ inspection of the material by the consignee. No extra cost on such account shall be admissible.

### Extension in Delivery Period and Liquidated Damages (LD)

1. Except as provided under clause "Force Majeure", if the selected bidder / Agency fails to deliver the related Services within the period specified in the Contract, the Department may without prejudice to all its other remedies under the Contract, deduct from the Contract Price, as liquidated damages, a sum equivalent to the percentage specified in Section "Service Level Standards" for each week or part thereof of delay until actual delivery or performance, up to a maximum deduction of the percentage specified in the bidding document and/ or Contract. Once the maximum is reached, the Purchaser may cancel the Contract pursuant to clause "Termination".
2. The time specified for delivery in the bidding document shall be deemed to be the essence of the Project and the supplier/ selected bidder shall arrange goods supply and related services within the specified period.
3. Delivery period may be extended with or without liquidated damages, if the delay in the supply of goods or service is on account of hindrances beyond the control of the selected bidder:
  - a) The selected bidder / Agency shall request in writing to the Department giving reasons for extending the delivery period of service, if he/she finds himself / herself unable to complete the supply of goods or service within the stipulated delivery period or is unable to maintain prorated progress in the supply of goods or service delivery. This request shall be submitted as soon as a hindrance in delivery of goods and service occurs or within 15 days from such occurrence but



before expiry of stipulated period of completion of delivery of goods and service after which such request shall not be entertained.

- b) The Department shall examine the justification of causes of hindrance in the delivery of goods and service and the period of delay occurred due to that and recommend the competent authority on the period of extension which should be granted with or without liquidated damages. Normally, extension in delivery period of service in following circumstances may be considered without liquidated damages:
- i) When delay has occurred due to delay in approval by Department.
  - ii) When the delay has occurred in providing space or any other infrastructure, if Department was required to provide the same as per the terms of the Bid.
- c) If the competent authority agrees to extend the delivery period/ schedule, an amendment to the Contract with suitable denial clauses and with or without liquidated damages, as the case may be, shall be issued. The amendment letter shall mention that no extra price or additional cost for any reason, what so ever beyond the contracted cost shall be paid for the delayed supply of goods and service.

### Termination

Department may at any time terminate the Contract by giving written notice to the Bidder if the Bidder becomes bankrupt or otherwise insolvent. In this event, termination will not prejudice or affect any right of action or remedy, which has accrued or will accrue thereafter. The Department reserves the right to cancel the Contract in the event of happening one or more of the following conditions :-

- a) Failure of the successful bidder to accept the contract.
- b) Delay in delivery beyond the specified period.
- c) In addition to the cancellation of the contract, Department reserves the right to appropriate the damages through encashment of Bid Security / Performance Guarantee given by the Bidder.
- d) Department would not be liable to pay any damages to the Agency in cases comprising termination for default.



### Settlement of Disputes

1. General: If any dispute arises between the successful bidder / Agency and the Department during the execution of a Project that should be amicably settled by mutual discussions. However, if the dispute is not settled by mutual discussions, a written representation will be obtained from the successful bidder / Agency on the points of dispute. The representation so received shall be examined by the concerned Committee which sanctioned the tender. The Committee may take legal advice of a counsel and then examine the representation. The successful bidder / Agency will also be given an opportunity of being heard. The Committee will take a decision on the representation and convey it in writing to the successful bidder / Agency.
2. Settlement of Disputes: If a question, difference or objection arises in connection with or out of the Order issued or the meaning of operation of any part, thereof or the rights, duties or liabilities of either party have not been settled by mutual discussions, it shall be referred to the Principal Secretary, ST & SC Development and Minority, Backward class welfare Department for decision.

### Payment of Goods & Services Tax

GST shall be shown extra by the bidder in their invoices for the items applicable. The same shall be paid by Department as per actual after verification. If there is any tax savings, the same shall be reduced from the payable amount. In case of any new incidence of tax or increase in existing tax rates taking place during the Project Period, that shall be borne and payable by the Department over and above the agreed price for each item as may be applicable as per the Invoice raised by the agency on the Department. Similarly, any reduction in taxes shall be to the benefit of Department.

### Penalty

Penalty will be charged @ 0.5% of the Project value per week subject to maximum of 5% of total order value, in case of delayed in supply of stipulated time period. Similarly, 0.5 % will be deducted from the PBG on each time there is a delay in providing support in terms of damaged / mutilated / broken / missing of items within the Mathematics Learning Kit.



#### 4. Pre-Qualification / Eligibility Criteria

The bidders participating in the bidding process shall possess the following pre-qualification / eligibility criteria as tabulated below. Any bidder failing to meet the stated criteria shall be summarily rejected and will not be considered for Technical Evaluation. The bidder shall fulfil the following preconditions and must also submit the documentary evidences in support of fulfilment of these conditions while submitting the Technical Bid. Claims without documentary evidences will not be considered.

SI	Pre-Qualification Criteria	Description of the Criteria	Documents to be submitted
1	Legal Entity	The bidder must be a company registered in India under Indian Companies Act 1956/2013 and must have GST registration & up-to-date Income Tax Return, PAN Number as on 31st March, 2020.	<ul style="list-style-type: none"> <li>a. Valid copy of certificate of incorporation and registration certificates.</li> <li>b. Copy of GST registration.</li> <li>c. Copies of relevant Certificates of registration Income Tax / PAN Number from the respective Government Department.</li> </ul>
2	Turnover	The average annual turnover of the bidder during the last 3 financial years ending with 2019-20 should not be less than Rs.1.0 Crores (as per the last audited balance sheets).	<ul style="list-style-type: none"> <li>- Audited Balance Sheets of last three financial years</li> <li>- CA Certificate</li> </ul>
3	Blacklisting	The bidder should not be under a declaration of ineligibility for corrupt and fraudulent practices issued by any Government or PSU in India.	Self Declaration letter duly signed by authorized signatory on company letter head





## 5. Submission of Bids

### Preparation of Bids

The Bidder have to submit their bids in separate sealed envelopes as mentioned

- e) First sealed envelope containing covering letter, duly filled in formats and the supporting documents pertaining to Technical Bid
- f) Second sealed envelope containing covering letter, duly filled in formats and the supporting documents pertaining to Financial Bid

### Sealing and Marking of Bids

The bidder has to properly seal and mark the bids as mentioned

- a) The bids (outer envelope) shall be submitted in separate sealed cover, which shall be marked as “Supply of Mathematics Learning Kit to Schools under ST & SC Development Department”
- b) The 2 inner enveloped containing Technical Bid and Financial Bid shall be marked as “Technical Bid for Supply of Mathematics Learning Kit to Schools under ST & SC Development Department” and “Financial Bid for Supply of Mathematics Learning Kit to Schools under ST & SC Development Department”
- c) The outer envelope shall indicate the name and address of the bidder to enable the bid to be returned unopened in case it is declared late, if desired.
- d) Bid can be sent by post (Registered / Speed) and also can be submitted by hand before the deadline of submission of documents. The postal address for sending the bids or submission of documents is mentioned in the Bidding Data Factsheet
- e) Each and every page of the technical and financial bid shall have the signature and seal of the appropriate authority of the bidder.



### Financial Bid

1. The Financial Bid shall be submitted in the format as given in Annexure
2. The financial bid shall indicate the total cost for the project / assignment (in Indian Rupees)
3. Quoted prices should be inclusive of service tax or other tax / charges applicable.
4. Prices quoted by the bidder shall be fixed for the period of the contract and not subject to variation on any account. A bid submitted with an adjustable price will be treated as non responsible and will be rejected.
5. All prices and other information like discount, etc. having a bearing on the price shall be written in figures and words in the prescribed offer form. If there is discrepancy between the price / information, the higher price / information will be treated as final.
6. Rates shall be valid for atleast 1 year from the last date of bid submission prescribed by the Department

### Deadline for submission of Bids

1. Bids must be received at the address given in the Bidder Data Factsheet not later than the time and date specified in it. In the event of the specified date for the submission of bids being declared as holiday, the bids will be received up to the appointed time on the next working day.
2. The Department may at its discretion extend the deadline for submission of bids by amending the bid documents, in which case all rights and obligations of the Department and bidders previously subjected to the deadline will thereafter be subject to the deadline as extended.
3. Normally, the date of submission and opening of Bids will not be extended. In exceptional circumstances or when the bidding documents are required to be substantially modified as a result of discussions in pre-bid meeting/ conference or otherwise and the time with the prospective bidders for preparation of Bids appears insufficient, the date may be extended by the procuring entity. In such



case the publicity of extended time and date shall be given in the manner, as was given at the time of issuing the original Bidding Document. It shall be ensured that after issue of corrigendum, reasonable time is available to the bidders for preparation and submission of their Bids. The Department shall also publish such modifications in the bidding document in the same manner as the publication of initial bidding document in the official website. If the last date of submission or opening of Bids is a non-working day, the Bids shall be received or opened on the next working day.

### **Late Bids**

Any bid received after the deadline for submission of bids prescribed by the Department will be marked as “LATE SUBMISSION” and will be kept unopened.

### **Period of validity of Bids**

Bids submitted by the bidders shall remain valid for a period of 180 Days from the date of submission of RFP. A Bid valid for a shorter period shall be rejected by the procuring entity as nonresponsive Bid.

Prior to the expiry of the period of validity of Bids, the Department, in exceptional circumstances, may request the bidders to extend the bid validity period for an additional specified period of time. A bidder may refuse the request and such refusal shall be treated as withdrawal of Bid and the bid will be treated to be cancelled.

### **Format and Signing of Bids**

1. All the Bids submitted by the bidders must be submitted with the checklist.
2. Each page of the bidding document shall be kept with the office seal and signature by the authorized representative from the Bidder.



### Cost & Language of Bidding

1. The bidder shall be responsible for all costs incurred in connection with participation in the bid process, including site visits but not limited to, costs incurred in conduct of informative and other diligence activities, participation in meetings/ discussions / presentations, preparation of bid, in providing any additional information required by Department to facilitate the evaluation process and in negotiating a definitive contract or all such activities related to the bid process. Department will in no case be responsible or liable for those costs, regardless of the conduct or outcome of the bidding process.
2. The Proposal should be filled by the Bidder in English language only. If any supporting documents submitted are in any language other than English, translation of the same in English language is to be duly attested by the Bidders. For purposes of interpretation of the Proposal, the English translation shall govern.

### Lack of Competition

1. A situation may arise where, if after evaluation of Bids, the proposal evaluation committee may end-up with one responsive Bid only. In such situation, the Committee would check as to whether while floating the Bid all necessary requirements to encourage competition like standard bid conditions, industry friendly specifications, wide publicity, sufficient time for formulation of Bids, etc. were fulfilled. If not, the tender would be re-floated after rectifying deficiencies. The bid process shall be considered valid even if there is one responsive Bid, provided that:-
  - a. the Bid is technically qualified
  - b. the price quoted by the bidder is assessed to be reasonable
  - c. the Bid is unconditional and complete in all respects
  - d. there are no obvious indicators of cartelization amongst bidders; and v.  
the bidder is qualified as per the provisions of pre-qualification/ eligibility criteria in the bidding document



2. The Evaluation Committee shall prepare a justification note for approval by the next higher authority and may decide either to retender the RFP or to sanction the single bid after recording the reasons thereof.

### **Right to Accept Any Proposal and To Reject Any or All Proposal(s)**

The Department reserves the right to accept or reject any proposal, and to annul the tendering process / Public procurement process and reject all proposals at any time prior to award of contract, without thereby incurring any liability to the affected bidder or bidders or any obligation to inform the affected bidder or bidders of the grounds for such action.

### **Department's Procurement Rights**

Without incurring any liability, whatsoever to the affected bidder or bidders, the Department reserves the right to:-

1. Amend, modify, or cancel this tender and to reject any or all proposals without assigning any reason.
2. Change any of the scheduled dates stated in this tender.
3. Reject proposals that fail to meet the tender requirements.
4. Increase or decrease the quantity of the items
5. Remove any of the item at the time of placement of order.
6. Increase or decrease no. of resources supplied under this project.
7. Should the Purchaser be unsuccessful in negotiating a contract with the Agency, the Department will begin contract negotiations with the next best value bidder in order to serve the best interest.
8. Make typographical correction or correct computational errors to proposals
9. Request bidders to clarify their proposal.



## 6. Bid Opening, Evaluation and Selection

### Opening of Bids :

The Committee constituted in the Department to oversee and evaluate the bids shall open the bids in the presence of the bidders or their authorized representatives who choose to be present.

1. The opening of bids will be done on the date as mentioned in the Information Factsheet. The technical bids of all the bidders will be opened and evaluated based on the technical evaluation parameters set in the RFP Document.
2. The committee may co-opt experienced persons in the committee to conduct the process of Bid opening.
3. The committee shall prepare a list of the bidders or their representatives attending the opening of Bids and obtain their signatures on the same. The list shall also contain the representative's name and telephone number and corresponding bidders' names and addresses. The authority letters, if any, brought by the representatives shall be attached to the list. The list shall be signed by all the members of Bid opening committee with date and time of opening of the Bids.
4. The committee shall conduct a preliminary scrutiny of the opened technical Bids to assess the prima-facie responsiveness and ensure that the bids are submitted complete in all respects as desired.
5. Bid is valid for the period, specified in the bidding document. Bid is unconditional and the bidder has agreed to give the required documents and relevant information and other conditions, as specified in the bidding document are fulfilled.
6. The Financial Bid cover shall be kept unopened and shall be opened later on the date and time intimated to the bidders who qualify in the evaluation of technical Bids.



### **Bid Evaluation**

1. The Committee constituted in the Department will evaluate the responses of the Bidders in the technical scoring sheet after evaluating all the parameters and the supporting documents / documentary evidences.
2. The decision of the Committee in the evaluation of the responses to the RFP shall be final. No correspondences will be entertained outside the process of evaluation with the Committee.
3. When necessary, the Committee may seek clarification on any aspect of the bid from the Bidder and may give the bidder an opportunity to submit clarification on the documents submitted.
4. The Committee reserves the right to
  - g) Reject any or all the bids submitted
  - h) Accept any bid whole or in part
  - i) Invalidate any proposal of the bidder, who in the opinion of the Committee, is not in a position to perform the contract
  - j) Negotiate with the performing bidder

### **Technical Evaluation**

1. On the date of technical bid opening, the documents submitted by each bidder shall be evaluated for compliance with the Eligibility Criteria and other specifications as per this RFP. Only those bidders who are in full compliance will be invited for technical presentations.
2. Conditional bids are liable to be rejected
3. The bidder's representatives present there shall sign the attendance evidencing their attendance. In the event of the specified date of the bid opening being declared a holiday, the bids shall be opened at the appointed time and location on the next working day.
4. During the technical presentation, the bidder shall focus on the following points :
  - a. Details of the Bidder
  - b. Credentials of the Bidder
  - c. Past achievements, if any
  - d. Any other points worth mentioning



5. The committee shall check technical eligibility of the bidder based on criteria given in the table.

**Technical Evaluation Criteria for Supply of Mathematics Learning Kit  
to the Schools under the administrative control of  
ST & SC Development, Minorities and Backward Classes Welfare Department**

SI	Description ( Evaluation Criteria)	Max. Score	Supporting Documents
1	Legal Entity : The bidder must be a company registered in India under Indian Companies Act 1956 / 2013 and must have GST registration & up-to-date Income Tax Return, PAN Number as on 31st March, 2020.	20	a. Valid copy of certificate of incorporation and registration certificates. b. Copy of GST registration. c. Copies of relevant Certificates of registration Income Tax / PAN Number from the respective Government Department.
2	Annual Turnover : Average annual turnover in last three years ending 31 <sup>st</sup> March 2020  <ul style="list-style-type: none"> <li>• More than 5 Crore : 20 Marks</li> <li>• More than 4 Crore and Less than 5 Crore : 16 Marks</li> <li>• More than 3 Crore and Less than 4 Crore : 12 Marks</li> <li>• More than 2 Crore and Less than 3 Crore : 8 Marks</li> <li>• More than 1 Crore and Less than 2 Crore : 4 Marks</li> <li>• Less than 1 Crore : 0 Marks</li> </ul>	20	a. Audited Balance Sheets of last three financial years b. CA Certificate
3	Previous Experience in executing similar works. The bidder must have received at least one similar order in the previous three Financial years	10	Proof of Supporting Documents
4	Presentation on Supply of Mathematics Learning Kit  a. Understanding of the project, items to be delivered and services to be offered : 10 marks  b. Samples of items within the Mathematics Learning Kit displayed before the Committee : 10 Marks  c. Technical Demonstration of usage of items before the Committee : 20 Marks  d. Understanding of timelines and proposed schedule of execution of assignment : 10 Marks	50	a. Technical Presentation b. Sample Kit





## Financial Evaluation

The financial bids of the bidders who qualify in technical evaluation shall be opened at the notified time, date and place by the members of the designated Committee in the presence of the bidders or their representatives who choose to be present.

1. After evaluation of the Technical Bids, the scoring sheets against each of the Bidders will be prepared, based on which the evaluation would be done for the selected bidders qualifying the technical bid.
2. The process of opening of financial bids/ covers shall be similar to that of technical bids.
3. The names of the bidders, the rates given by them and conditions put, if any, shall be read out and recorded.
4. Only fixed price financial bids indicating total price for all the deliverables and services specified in this bid document will be considered.
5. Prices quoted in the Bid must be firm and final and shall not be subject to any modifications, on any account whatsoever except applicable tax rates. The Bid Prices shall be indicated in Indian Rupees (INR) only.
6. The bid price will include all taxes and levies and mentioned separately.
7. Any conditional bid would be rejected.
8. If there is no price quoted for certain material or service, the bid shall be declared as disqualified.
9. The Financial Bids of the technically qualified bidders will be opened. Remaining financial bids be remain sealed and unopened of the bidders not qualifying the technical bid.
10. The selection will be on the basis of Least Cost Based Selection criteria (LCS). The bidder who has qualified the technical bid and quoted the lowest financial bid will be selected as the successful bidder and will considered as the Agency for executing the said contract for supply of Mathematics Learning Kits.



### Award Criteria

1. The selection will be on the basis of Least Cost Based Selection criteria (LCS). The bidder who has qualified the technical bid and quoted the lowest financial bid will be selected as the successful bidder and will be considered as the Agency for executing the said contract for supply of Mathematics Learning Kits.
2. In the event of financial prices of the lowest quoted bidders are tied, i.e. two or more lowest quoted bidders have quoted the same price, those bidders will be called for negotiation to quote the lowest price. The best value bidder, i.e. the lowest negotiated price bidder will be considered as the Agency for executing the said contract for supply of Mathematics Learning Kits.
3. The other Bidder scores will be ranked accordingly which will be the based criterion for award the contract.
4. In the event of lowest quoted / best value bidder either not able to execute the contract or denying to execute the contract, the next ranked bidder will be considered for execution of the said contract and will be requested to sign the Contract.

### Notification of Award and Signing of Contract Agreement

On completion of the criteria for awarding the Contract and requisite formalities the Department will notify the successful bidder in writing or email, that its proposal has been accepted. In case the tendering process / public procurement process has not been completed within the stipulated period, the Department may like to request the bidders to extend the validity period of the bid. The notification of award will constitute the formation of the contract. The successful bidder thereby considered to be the selected Agency for execution of the said Contract will be requested to furnish the Performance Bank Guarantee, amounting to 10% of the Total Contract Value. This Bank Guarantee should remain valid for a period of 1 year from the signing of Contract. In case, if the Agency is not able to submit the Bank Guarantee within a period of 15 working days from the Notification of Award, this would be construed as non-compliance and disagreement by the Agency for signing of Contract. In such a case the next ranked bidder will be considered as the selected Agency for execution of Contract and will be requested to do the needful for signing of Contract.



**Section – III**  
**Annexures**

**Annexure – 1 : Format for Technical Bid Cover Letter**

**Bidder Letterhead**

Date :

To,

Subject : Letter for Submission of Technical Bid by M/s. \_\_\_\_\_

Sir / Madam,

Having examined the RFP, the receipt of which is thereby duly acknowledged, we the undersigned, offer to provide our goods and services as required and outlined in the RFP.

We confirm that the information contained in these responses or any part thereof, including the exhibits, and other documents and instruments delivered or to be delivered is true, accurate, verifiable and complete. This response includes all information necessary to ensure that the statements therein do not in whole or in part mislead the department in its shortlisting process.

We fully understand and agree to comply that on verification, if any of the information provided here is found to be misleading the selection process, we are liable to be dismissed from the selection process or termination of the contract during the project, if selected to do so.



We agree for unconditional acceptance of all the terms and conditions set out in the RFP document and also agree to abide by this selection response for a period of 180 days from the last date for bid submission as prescribed.

We hereby declare that in case we are chosen as successful bidder, we shall submit the Performance Bank Guarantee (PBG) in the form prescribed. We do hereby undertake that until a contract is prepared and executed, this bid together with our written acceptance thereof, the Bidding Document and placement of Contract, shall constitute a binding contract between us.

We all agree that this contract at no consequences will be sublet / subcontracted to any other agency. If found to have done any sort of subletting / subcontracting, then the contract is deemed to be cancelled and no payments will be done by the Department thereof. This would lead for the organization to be placed under termination by either being blacklisted / debarred for a period of 5 years.

We agree that you are not bound to accept any tender responses you may receive. We also agree that you deserve the right in absolute sense to reject all or any part of the products / services specified in the tender response with or without assigning any reasons whatsoever.

Name of Organization

Signature of Authorized Representative

Address :

Organization / Representative Seal



**Annexure – 2 : Format for Particulars of Bidder**

SI	Particulars	Details
1	Name of Bidder	
2	Address of Bidder	
3	Year of Incorporation	
4	Registration Number & Registration Authority	
5	Legal Status (Public / Private / Limited Liability Partnership LLP etc.)	
6	Name & Designation of Authorized Person to whom all references shall be made regarding the Bidding procedures and further correspondences	
7	Mobile Number	
8	E Mail ID	
9	Website	
10	Financial Details (Organization's turnover of last three years)	FY 2019 - 20 :
		FY 2018 - 19 :
		FY 2017 - 18 :
11	GSTIN Number	
12	PAN Number	

Name of Organization

Signature of Authorized Representative

Address :

Organization / Representative Seal



**Annexure – 3 : Checklist documents & Items to be enclosed with Technical Bid**

SI	Form Description	Whether enclosed (Page No)	
		Yes / No	Page No.
1	Copy of manufacturing license from appropriate Authority of Govt. in case of bidder is a manufacturer		
2	Certificate of Incorporation		
3	GSTN Certificate		
4	Copy of GST Return filed for the last Tax period		
5	Certificate of Positive Net Worth		
6	Copy of PAN		
7	Copy of Income Tax Return, Audited Balance Sheet of last three financial years		
8	Documentary proof of work order / contract agreement / work completion certificate from Govt. / Govt. aided organization in support of experience in supplying Educational Kits or articles or equivalent items		
9	One set of sample Mathematics Learning Kit duly packed and sealed		
10	Test Report of sample Mathematics Learning Kit from any Govt. testing Laboratory (State Govt. / Central Govt.)		
11	Test Certificate confirming to IS 9873 or ISO for the materials used in the manufacturing from any Govt. testing Laboratory (State Govt. / Central Govt.)		
12	Self Declaration of Non Black listing on company Letter head duly signed by authorized signatory		

Name of Organization

Signature of Authorized Representative

Address :

Organization / Representative Seal



**Annexure – 4 : Financial Bid Format – Format for Financial Bid Cover Letter****Bidder Letterhead**

Date :

To,

Subject : Covering Letter for Financial Bid for referred Bidding Document

Sir / Madam,

Having examined the RFP, the receipt of which is hereby duly acknowledged, we the undersigned offer for supply of Mathematics Learning Kits and will carry out the works as outlined in the RFP. We have carefully read and understood the terms and conditions of the RFP applicable to the Bidding Document and we do hereby undertake to provide the said Goods & Services as per these terms and conditions. We declare that our prices are as per the conditions / specifications and bid documents. We do hereby undertake that, in event of acceptance of our Bid, the Services shall be completed as stipulated in the Bidding Document.

We hereby confirm that all the prices mentioned in the Financial Bid are in Indian National Rupees (INR) only and shall remain valid throughout the contract agreement period without any alterations / modifications or enhancements.

We agree for unconditional acceptance of all the terms and conditions set out in the RFP document and also agree to abide by this Bidding Document. We hereby declare that in case the contract is awarded to us, we shall submit the contract Performance Bank Guarantee in the form as prescribed in the RFP. We agree that you are not bound to accept any bid you may receive. We also agree that you reserve the right in absolute sense to reject the bid completely with or without assigning any reason whatsoever.

It is hereby confirmed that I am entitled to act on behalf of our company / corporation / firm / organization and empowered to sign this document as well as other documents which may be required in this connection.

Name of Organization

Signature of Authorized Representative

Address :

Organization / Representative Seal



**Annexure – 5 : Format of Financial Bid****Bidder Letterhead**

Date :

To,

Subject : **Submission of Financial Bid**

Sir / Madam,

In response to the above mentioned RFP, I, \_\_\_\_\_, as  
<Designation> \_\_\_\_\_ of M/s. \_\_\_\_\_, am  
hereby submitting the Financial Price Bid in the format as prescribed, in the table  
detailed below –

**Financial Bid****(Amount in Rs.)**

Sl	Items of Mathematics Learning Kit	Unit price including Packing, Transportation, Loading, Unloading & any other charges etc.
1	Abacus (Board, Rings & Rods)	
2	Base Ten Blocks	
3	Cloth Pins	
4	Dice	
5	Decimal set with Tray	
6	Fraction Shapes	
7	Fraction strips	
8	Geoboard	
9	Geosolids with Nets	
10	Measuring Tapes	
11	Number Beads	





12	Place value Decimal Strips	
13	Place value Mat	
14	Place value strips	
15	Play Money and coins	
16	Protractor and clock	
17	Square counters	
18	Tangram	
19	Weighing Balance with volume measure	
20	Carry box	
21	Kit contains sticker	
22	Kit tracking sticker	
23	Teachers' Handbook	
<b>Total Unit Price</b>		<b>Rs.</b>
<b>Quantity (No. of Mathematics Learning Kits) Unit in No.s</b>		
<b>Amount (Total Unit Price x Quantity)</b>		<b>Rs.</b>
<b>GST (@_____%)</b>		<b>Rs.</b>
<b>Total Amount Quoted in Financial Bid (including Taxes)</b>		<b>Rs.</b>

The Total Bid Amount Quoted is Rs \_\_\_\_\_/-

(In Words \_\_\_\_\_ )

Name of Organization

Signature of Authorized Representative

Address :

Organization / Representative Seal



**Annexure – 6 : Draft Performance Bank Guarantee*****(To be issued by the Bank)***

This Deed of Guarantee executed at \_\_\_\_\_ by \_\_\_\_\_  
(Name of the Bank) having its Head / Registered Office at \_\_\_\_\_  
(herein referred to as “the Guarantor”) which expression shall unless it be repugnant to the subject or context thereof include its heirs, executors, administrators, successors and assigns.

In favour of the ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha which expression shall unless it be repugnant to the subject or context thereof include its heirs, executors, administrator, successors and assigns.

Whereas M/s. \_\_\_\_\_ an organization / company / firm formed under the \_\_\_\_\_ (specify the applicable law) and having its Registered Office at \_\_\_\_\_ has been, consequent to conduct and completion of the competitive Request for Proposal (RFP) process in accordance with the letter of requirements as mentioned in the RDP Document No. \_\_\_\_\_ Dated \_\_\_\_\_ issued by ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha and selected the organization M/s. \_\_\_\_\_ (hereinafter referred to as the Applicant) for the Agreement as more specifically defined in the aforementioned Document including statement of work and the Agreement executed between the ST & SC Development Department and the Applicant.

The Agreement requires the Applicant to furnish an unconditional and irrevocable Performance Bank Guarantee for an amount of Rs. \_\_\_\_\_ /- (Rupees \_\_\_\_\_ only) by way of security of guaranteeing the due and faithful compliance of its obligations under the Agreement.



Whereas, the Applicant approached the Guarantor and the Guarantor has agreed to provide a Guarantee being these presents :

Now this Deed witnessed that in consideration of the premises, the \_\_\_\_\_ Bank hereby guarantee as follows :

1. The Applicant shall implement the Project, in accordance with the terms and subject to the conditions of the Agreement and fulfil its obligations there under
2. The Bank as Guarantor shall without demur pay to the ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha an amount of INR \_\_\_\_\_ (Rupees \_\_\_\_\_ only) within 7 (seven) days of receipt of written demand therefore from the ST & SC Development Department stating that the Applicant has failed to fulfil its obligations as stated in Clause – I above.
3. The above payment shall be made by us without any reference to the Applicant or any other person and irrespective of whether the claim of the ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha is disputed by the Applicant or not.
4. The Guarantee shall come into effect from \_\_\_\_\_ (Start Date) and shall continue to be in full force and effect till the earlier of its expiry on \_\_\_\_\_ (Expiry Date) (both dates inclusive) or till the receipt of the claim from the ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha under this Guarantee, which is one month after the expiry of the performance bank guarantee, whichever is earlier. Any demand received by the Guarantor from the ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha prior to the Expiry Date shall survive that expiry of this Guarantee till such time that all the moneys payable under this Guarantee by the Guarantor to ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha.
5. In order to give effect to this Guarantee, ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha shall be entitled to treat the Guarantor as the Principal Debtor and the obligations of the Guarantor shall not be affected by any variations in the terms and conditions of the Agreement or other documents by ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha or by the extension of time of performance granted to the Applicant or any postponement for any time of the power exercisable by the Government of Odisha against the Applicant



or forebear or enforce any of the terms and conditions of the Agreement and we shall not be relieved from our obligations under this Guarantee an amount of such variations, extensions, forbearance or omission on the part of Government of Odisha or any indulgence by the ST & SC Development, Minorities & Backward Classes Welfare Department, Govt. of Odisha to the Applicant to give such matter or thing whatsoever which under the law relating to sureties would but for this provision have effect of so relieving us.

6. The Guarantee shall be irrevocable and shall remain in full force and effect until all our obligations and this guarantee are duly discharged.
7. The Guarantor has power to issue this guarantee and the undersigned is duly authorized to execute this Guarantee pursuant to the power granted under \_\_\_\_\_.
8. In witness, whereof the Guarantor has set its hands hereunto on the day, month and year first herein above written

Signed and Delivered by \_\_\_\_\_ Bank by  
the hand of Sri. / Smt. \_\_\_\_\_ its \_\_\_\_\_ and  
authorized office.

Authorized Signatory \_\_\_\_\_ Bank



# Reference Section





**District Wise – Distribution List**  
**(To be delivered to District Welfare Officers)**

<b>SI</b>	<b>District</b>	<b>No. of Mathematics Learning Kits</b>
1	Dhenkanal	38
2	Gajapati	64
3	Kalahandi	37
4	Kandhamal	111
5	Keonjhar	68
6	Khordha	18
7	Malkangiri	58
8	Rayagada	116
9	Jharsuguda	33
10	Sambalpur	46
	<b>Total</b>	<b>589</b>

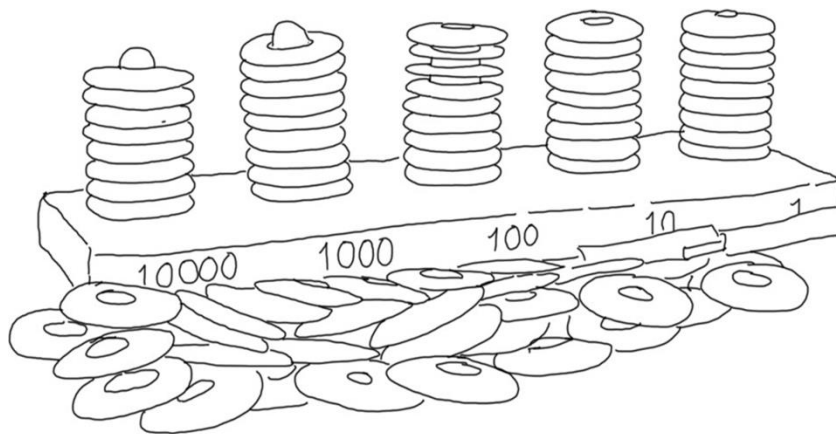


**Material Supply List (MSL)**

SI	Items of Mathematics Learning Kit
1	Abacus (Board, Rings & Rods)
2	Base Ten Blocks
3	Cloth Pins
4	Dice
5	Decimal set with Tray
6	Fraction Shapes
7	Fraction strips
8	Geoboard
9	Geosolids with Nets
10	Measuring Tapes
11	Number Beads
12	Place value Decimal Strips
13	Place value Mat
14	Place value strips
15	Play Money and coins
16	Protractor and clock
17	Square counters
18	Tangram
19	Weighing Balance with volume measure
20	Carry box
21	Kit contains sticker
22	Kit tracking sticker
23	Teachers' Handbook

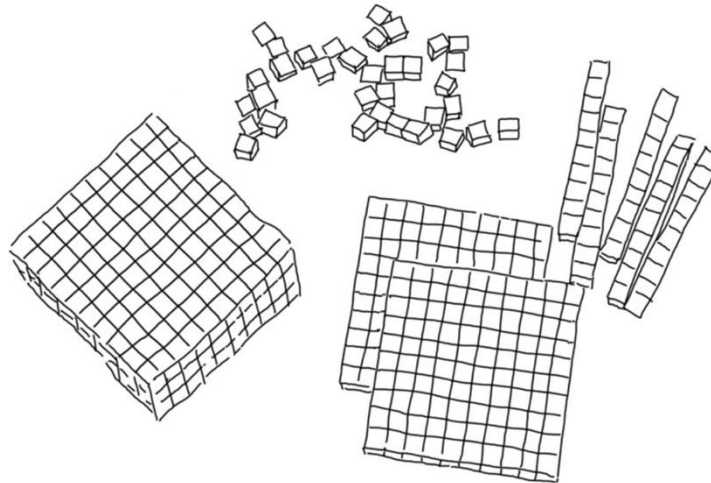






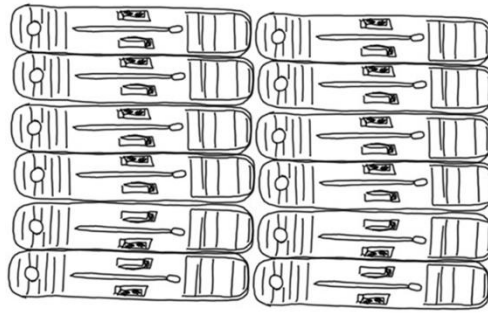
1. Serial No.	Item – 1
2. Title of the Item	<b>Abacus (Board, Rings &amp; Rods)</b>
3. Description of the Item	5 Rod Abacus that holds up to 9 rings and with additional black extension rods to hold another 10 rings. The rods & rings are in 5 colors, yellow for ones (୧), blue for tens (୧୦), green for hundreds (୧୦୦), red for thousands (୧୦୦୦) and white for ten thousands (୧୦୦୦୦).
4. Size	<ul style="list-style-type: none"> <li>a. Base - 250 mm length X 75 mm width X 15 mm thickness Deviation (+5mm)</li> <li>b. Rings - 30 mm outer dia X 10 mm hole dia X 5 mm thickness</li> <li>c. Rods - 45 mm length X 9.5 mm dia</li> </ul>
5. Material	<ul style="list-style-type: none"> <li>a. Base -Wooden</li> <li>b. Rings -Polypropylene</li> <li>c. Rods - Polypropylene (insert molded with aluminum rivets)</li> </ul>
6. Colour	<ul style="list-style-type: none"> <li>a. Base -Natural</li> <li>b. Rings - Red, Green, Blue, Yellow, White</li> <li>c. Rods - Red, Green, Blue, Yellow, White &amp; Black (extension rods)</li> </ul>
7. Print	On the base printing is done in black color, in Odia to show the place value as ୧, ୧୦, ୧୦୦, ୧୦୦୦, ୧୦୦୦୦
8. Finish	Fine and durable printing
9. Quantity	1 set consists of <ul style="list-style-type: none"> <li>• Abacus Base with printing and 5 Rods Riveted</li> <li>• Rings - Red, Green, Blue, Yellow - 20 no.s in each color and 10 no.s in white</li> <li>• Rods - Extension Rods in Black color - 2 no.s</li> </ul>
10. Package	Rings and Rods are packed in Ziploc cover made of transparent plastics with thickness more than 50 microns





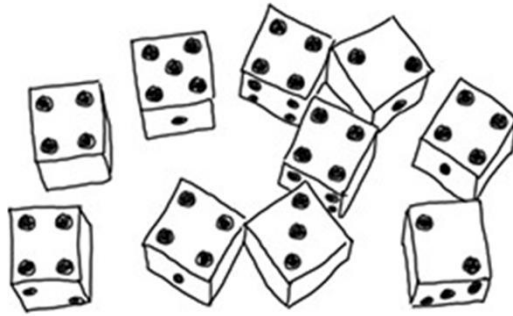
1. Serial No.	Item – 2
2. Title of the Item	<b>Base Ten Blocks</b>
3. Description of the Item	Base ten blocks include <ol style="list-style-type: none"> <li>1. Unit cubes</li> <li>2. Tens rods</li> <li>3. Hundreds plates</li> <li>4. Thousands cube</li> </ol>
4. Size	<ol style="list-style-type: none"> <li>a. Unit cube - 10 X 10 X 10 mm (weight 1gm)</li> <li>b. Tens rod - 10 X 10 X 100 mm (weight 10gm)</li> <li>c. Hundreds flats - 100 X 100 X 10mm</li> <li>d. Thousands cube - 100 X 100 X 100mm</li> </ol>
5. Material	All items molded using High Impact Polystyrene
6. Colour	<ol style="list-style-type: none"> <li>a. Unit cube -Yellow</li> <li>b. Tens rod - Blue</li> <li>c. Hundreds plates -Green</li> <li>d. Thousands cube -Red</li> </ol>
7. Print	N/A
8. Finish	Fine
9. Quantity	<ol style="list-style-type: none"> <li>a. Unit cube - 100 nos.</li> <li>b. Tens rod - 20 nos.</li> <li>c. Hundreds plates - 20 nos.</li> <li>d. Thousands cube - 1 no.</li> </ol>
10. Package	<ol style="list-style-type: none"> <li>a. Unit Cubes Packed in Ziploc Cover</li> <li>b. Tens rods Packed in Ziploc Cover</li> <li>c. Hundreds Flats &amp; Thousands Cube In carry box</li> <li>d. All Ziploc Covers should be made of transparent plastics with thickness more than 50 microns</li> </ol>





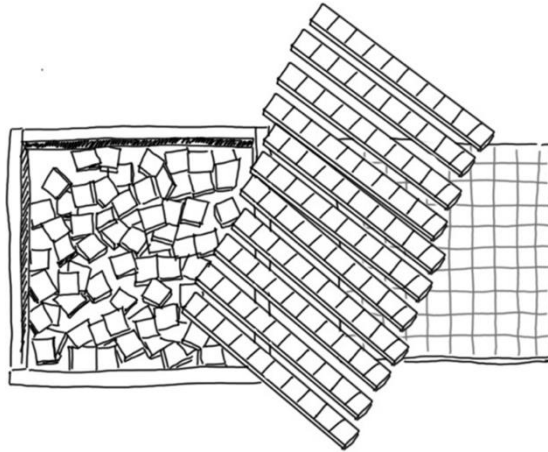
<b>1. Serial No.</b>	<b>Item – 3</b>
<b>2. Title of the Item</b>	<b>Cloth Pins</b>
3. Description of the Item	Plastic clips to be used along with Number Beads.
4. Size	N/A
5. Material	Polypropylene
6. Colour	Multi-colour
7. Print	N/A
8. Finish	To be without burr or flash
9. Quantity	12 Nos.
10. Package	Packed in Ziploc cover made of transparent plastics with thickness more than 50 microns





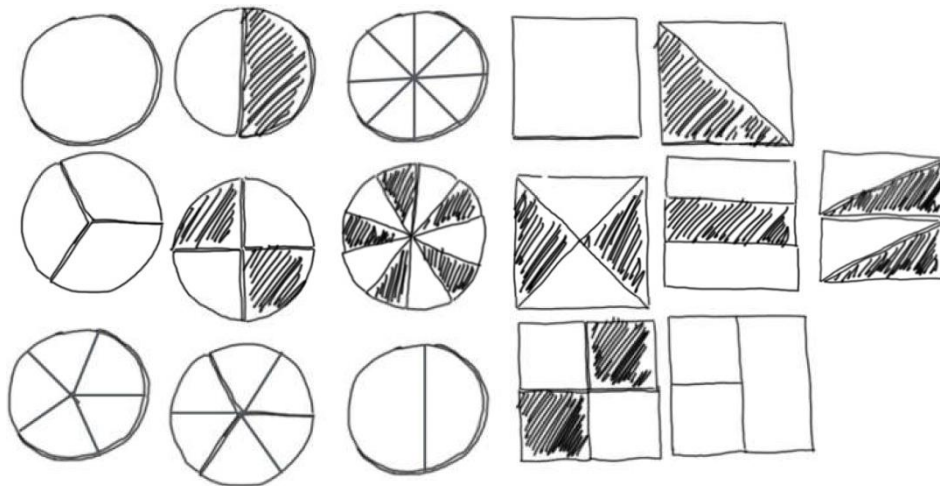
1. Serial No.	Item – 4
2. Title of the Item	Dice
3. Description of the Item	5 pairs of colored dice.
4. Size	Dice cube - 15 x 15 X 15 mm
5. Material	High Impact Polystyrene
6. Colour	White, Red, Green, Blue, Yellow
7. Print	1 No. each of Red, Green, Blue, Yellow & White printed 3 sides - 4 dots insert molded and 3 other sides left blank 1 No. each of Red, Green, Blue, Yellow & White printed 5 sides - 1 to 5 dots insert molded and 1 side left blank
8. Finish	Fine finish , rounded edges
9. Quantity	10 Nos. - 2 Nos. each of Red, Green, Blue, Yellow & White color
10. Package	Transparent Plastic Box





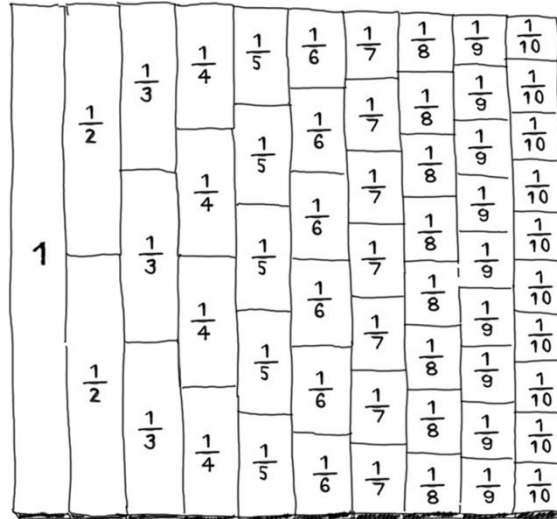
1. Serial No.	Item – 5
2. Title of the Item	Decimal Set with Tray
3. Description of the Item	The yellow big square represents a whole, the rectangle strips in one tenth of the big yellow square and the smaller yellow squares are one tenth of the yellow strips. Tray is provided for easy display & teaching.
4. Size	<ul style="list-style-type: none"> <li>a. Whole square - 180 x 180mm</li> <li>b. Rectangle Strips - 18 x 180mm</li> <li>c. Small Square - 18 x 18mm</li> <li>d. Tray - 185 x 185mm</li> </ul>
5. Material	EVA Foam - Ethylene Vinyl Acetate, Tray - MDF
6. Color	<ul style="list-style-type: none"> <li>a. Whole square (Yellow Color)</li> <li>b. Rectangle Strips (Yellow Color)</li> <li>c. Small Square (Yellow Color)</li> <li>d. Tray with frame - Natural Color</li> </ul>
7. Print	N/A
8. Finish	Fine
9. Quantity	<p>1 set consists of</p> <ul style="list-style-type: none"> <li>• Full Square - 1No.</li> <li>• Rectangle Strips - 10Nos.</li> <li>• Small Square - 100Nos.</li> <li>• Tray - 1No.</li> </ul>
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns





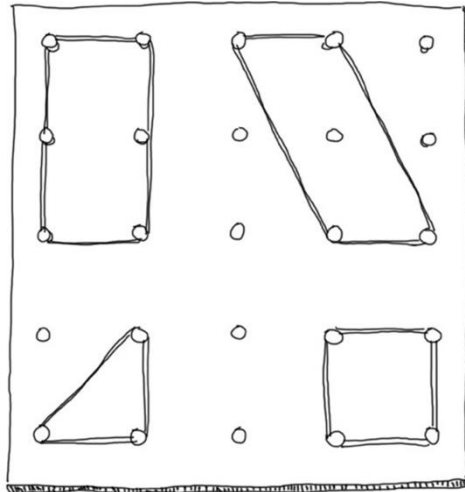
1. Serial No.	Item – 6
2. Title of the Item	Fraction Shapes
3. Description of the Item	The set consists of Circles and Squares and their fractional counterparts along <b>with a circular tray.</b>
4. Size	Circle - 120 mm diameter, Square 120 X 120 mm, Rectangle 120 X 40 mm , Right Angle Triangle with Base & Height-120mm x 120mm; Tray- 130 mm diameter
5. Material	EVA Foam - Ethylene Vinyl Acetate; Tray- MDF
6. Color	Red, Green, Blue, Yellow, Orange & White; Tray with Frame-Natural Color
7. Print	N/A
8. Finish	Smooth
9. Quantity	<p>1 set consists of</p> <ul style="list-style-type: none"> <li>• Full Circle- 1 set of Unequal Parts with 60:40 area ratio</li> <li>• Full circle - 1 no, Half circle - 2 no.s, One third - 3 no.s, One fourth - 4 no.s, One Fifth- 5 no.s, One Sixth- 6 no.s, One eighth- 8 no.s, One tenth - 10no.s</li> <li>• Full square - 1 no, Half square - 2 no.s, One third - 3 no.s, One fourth - 4nos.</li> <li>• Half triangle - 2 nos. , One fourth triangle - 4no.s</li> </ul>
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns





1. Serial No.	Item – 7
2. Title of the Item	Fraction Strips
3. Description of the Item	Fraction strips consists of colored, proportionally sized fraction pieces that represent 1, 1/2, 1/3, 1/4, 1/5, 1/6, 1/7, 1/8, 1/9 and 1/10 to be printed in Odia language only (୧, ୧/୨, ୧/୩, ୧/୪, ୧/୫, ୧/୬, ୧/୭, ୧/୮, ୧/୯ and ୧/୧୦)
4. Size	380 X 35 mm-1 190 X 35 mm-2 127 X 35 mm-3 95 X 35 mm-4 76 X 35 mm-5 63 X 35 mm -6 54 X 35 mm -7 48 X 35 mm -8 42 X 35 mm -9 38 X 35 mm -10
5. Material	EVA Foam - Ethylene Vinyl Acetate
6. Colour	Multicolored
7. Print	Fraction numbers printed in black colour in Odia language only- ୧, ୧/୨, ୧/୩, ୧/୪, ୧/୫, ୧/୬, ୧/୭, ୧/୮, ୧/୯, ୧/୧୦
8. Finish	Smooth with durable printing
9. Quantity	1 set consists of 55 pieces
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns

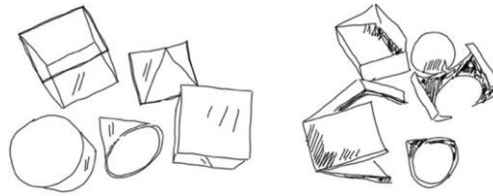




<b>1. Serial No.</b>	<b>Item – 8</b>
<b>2. Title of the Item</b>	<b>Geoboard</b>
<b>3. Description of the Item</b>	Double sided Wooden Geoboard 200 mm square. One side of it will have the pegs arranged as shown and another side to have the pegs arranged in a circle. Pegs should be permanently fixed to the base.
<b>4. Size</b>	<ul style="list-style-type: none"> <li>a. Base - 200mmsquare</li> <li>b. Pegs - 9 mm long X 6 mm diameter</li> <li>c. Rubber bands - Not less than 4 inch in length</li> </ul>
<b>5. Material</b>	<ul style="list-style-type: none"> <li>a. Base -Wooden</li> <li>b. Pegs -Polypropylene (insert molded with m.s. pins)</li> <li>c. Rubber Bands -Rubber</li> </ul>
<b>6. Colour</b>	<ul style="list-style-type: none"> <li>a. Natural Base</li> <li>b. Yellow Pegs</li> <li>c. Multicolored Bands</li> </ul>
<b>7. Print</b>	N/A
<b>8. Finish</b>	Smooth
<b>9. Quantity</b>	1 set consists of <ul style="list-style-type: none"> <li>• Geoboard - complete 1no.</li> <li>• Rubber bands - 6nos.</li> </ul>
<b>10. Package</b>	Packed in Ziploc cover made of transparent plastics with thickness more than 50 microns.

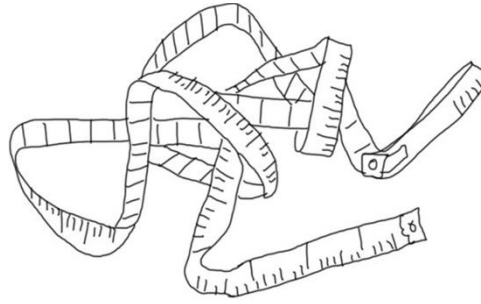






<b>1. Serial No.</b>	<b>Item – 9</b>
<b>2. Title of the Item</b>	<b>Geosolids with Nets</b>
<b>3. Description of the Item</b>	Geosolids , hollow geometric shapes made of transparent plastic along with fold out nets of made of laminated paper with neat markings along creases.
<b>4. Size</b>	<p>Geosolids -</p> <ol style="list-style-type: none"> <li>Cube 62 X 62 X 62 ,mm ,</li> <li>Cuboid 82 X 52 X 64 mm</li> <li>Cylinder 64 mm Dia , 64 mm height,</li> <li>Cone 64 mm X 64 mm ,</li> <li>Square Pyramid 64 X 64 X 64mm</li> <li>Lids for above</li> <li>Nets for the above</li> </ol>
<b>5. Material</b>	<ol style="list-style-type: none"> <li>Geosolids - Styrene Acrylo Nitrile(SAN)</li> <li>Cover - Styrene Acrylo Nitrile(SAN)</li> <li>Nets - Laminated Paper (220GSM)</li> </ol>
<b>6. Colour</b>	<ol style="list-style-type: none"> <li>Cube - Red, Cuboid - Blue, Cylinder - Red, Cone - Yellow, Square Pyramid - Yellow ( all are transparent)</li> <li>Lids - Colorless(Transparent)</li> <li>Nets - White</li> </ol>
<b>7. Print</b>	N/A
<b>8. Finish</b>	Smooth
<b>9. Quantity</b>	<p>1 set consists of</p> <ul style="list-style-type: none"> <li>5 Nos. Geosolids</li> <li>10 Nos. of Paper Nets</li> </ul>
<b>10. Package</b>	Packed in Ziploc cover made of transparent plastics with thickness more than 50 microns





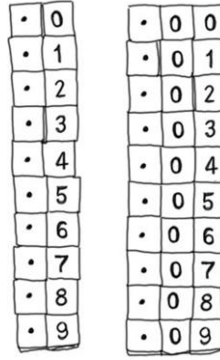
1. Serial No.	Item – 10
2. Title of the Item	Measuring Tape
3. Description of the Item	Measuring tape with calibration in inches and millimeters.
4. Size	1.5 meters / 60 inches
5. Material	Plastic
6. Colour	Multi colors
7. Print	Black color
8. Finish	Smooth
9. Quantity	1 No
10. Package	Inside Carry Box





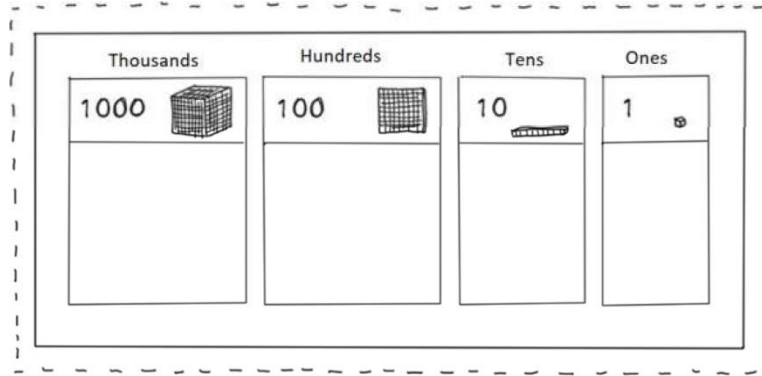
<b>1. Serial No.</b>	<b>Item – 11</b>
<b>2. Title of the Item</b>	<b>Number Beads</b>
3. Description of the Item	A String of one hundred beads that alternate between red and white colours in groups of ten.
4. Size	Beads -13 mm length X 6 mm hole X 13 mm outer dia String - Approximately 2 meters.
5. Material	Polypropylene
6. Colour	White and Red
7. Print	N/A
8. Finish	Smooth Rope ends knotted securely
9. Quantity	1 set consists of 50 Nos white beads & 50 Nos Red Beads on rope
10. Package	Packed in Ziploc cover made of transparent plastics with thickness more than 50 microns





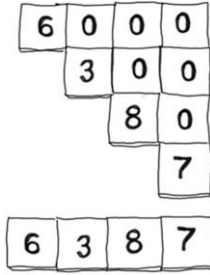
1. Serial No.	Item – 12
2. Title of the Item	Place Value Decimal Strips
3. Description of the Item	Place value decimal strips with decimal numbers printed in Odia language only.
4. Size	70 mm X 35 mm 1 set of (10) 105 mm X 35 mm 1 set of (10)
5. Material	EVA Foam
6. Colour	Grey colour
7. Print	Decimal numbers printed in black colour in Odia language only
8. Finish	Smooth and durable printing
9. Quantity	1 set consists of 10 pcs ( .0 to .9) in Odia: .୦, .୧, .୨, .୩, .୪, .୫, .୬, .୭, .୮, .୯, .୧୦ 10 pcs (.00 to .09) in Odia: .୦୦, .୦୧, .୦୨, .୦୩, .୦୪, .୦୫, .୦୬, .୦୭, .୦୮, .୦୯
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns





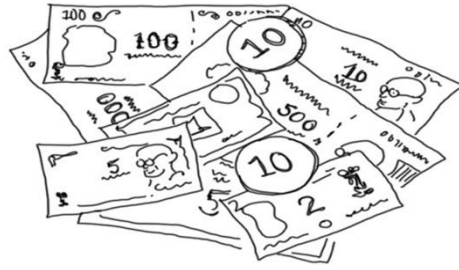
1. Serial No.	Item – 13
2. Title of the Item	Place Value Mat
3. Description of the Item	Place Value Mat - ones, tens, hundreds and thousands. The words-ones, tens, hundreds & thousands have to be printed in Odia only (ଏକକ, ଦଶକ, ଶତକ, ହଜାର). The numbers 1, 10, 100, 1000 have to be printed in Odia only (୧, ୧୦, ୧୦୦, ୧୦୦୦) The pictures in these places should be in color and corresponding Base Ten Blocks as in Item 2 of this document.
4. Size	Sheet size 39 inches X 17 inches Printing size 36.5 inches x 15 inches
5. Material	Mat- Flex Print
6. Colour	Mat- White
7. Print	Printing in Multi colour
8. Finish	Smooth and Durable printing
9. Quantity	1 No.
10. Package	In carry Box





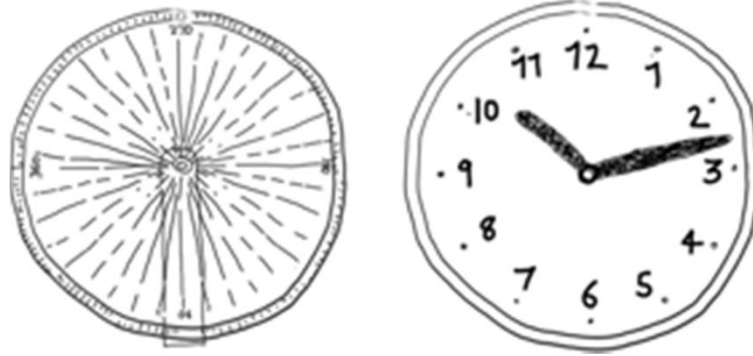
1. Serial No.	Item – 14
2. Title of the Item	Place Value Strips
3. Description of the Item	Colour coded strips to represent place value of numbers namely units, tens, hundreds and thousands. All numbers 1,2,3,4,5,6,7,8,9 and 0 should be printed in Odia only (୧, ୨, ୩, ୪, ୫, ୬, ୭, ୮, ୯ and ୦)
4. Size	Units - 35 X 35 mm Tens - 70 mm X 35 mm Hundreds - 105 mm X 35 mm Thousands - 140 mm X 35 mm
5. Material	EVA Foam
6. Colour	Red, Green, Blue, Yellow,
7. Print	Numbers printed in black colour in Odia
8. Finish	Smooth and Durable printing
9. Quantity	1 set consists of <ul style="list-style-type: none"> <li>• Yellow - 10 pcs. (୦, ୧, ୨, ୩, ୪, ୫, ୬, ୭, ୮, ୯)</li> <li>• Blue - 10 pcs. (୦୦, ୧୦, ୨୦, ୩୦, ୪୦, ୫୦, ୬୦, ୭୦, ୮୦, ୯୦)</li> <li>• Green - 10 pcs. (୦୦୦, ୧୦୦, ୨୦୦, ୩୦୦, ୪୦୦, ୫୦୦, ୬୦୦, ୭୦୦, ୮୦୦, ୯୦୦)</li> <li>• Red - 10 pcs. (୦୦୦୦, ୧୦୦୦, ୨୦୦୦, ୩୦୦୦, ୪୦୦୦, ୫୦୦୦, ୬୦୦୦, ୭୦୦୦, ୮୦୦୦, ୯୦୦୦)</li> </ul>
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns





1. Serial No.	Item – 15
2. Title of the Item	Play Money and Coins
3. Description of the Item	Rupees of different denominations printed and laminated and coins made of plastic.
4. Size	<p>a. Rupee Note</p> <p>1 Rupee - 60 mm x 35 mm</p> <p>10 Rupee - 75 mm x 37mm</p> <p>100 Rupee - 95 mm x 45mm</p> <p>1000 Rupee - 105 mm x 45 mm</p> <p>2 Rupee - 60 mm x 35mm</p> <p>5 Rupee - 60 mm x 35mm</p> <p>50 Rupee - 95 mm x 45mm</p> <p>200 Rupee - 100 mm x 45mm</p> <p>500 Rupee - 105 mm x 45mm</p> <p>2000 Rupee - 130 mm x 50mm</p> <p>b. Coins</p> <p>1 paise - 25 mm square</p> <p>10 paise - 31 mm dia</p>
5. Material	<p>a. Rupees Note - 120-130 GSM Paper with lamination</p> <p>b. Coins - Acrylo Butadene Styrene</p>
6. Colour	<p>a. Rupee Notes - Multicolour</p> <p>b. Coins - Grey Colour</p>
7. Print	Replicate Rupee notes with “Play Money” printed on all the notes and according to current design of notes in circulation and according to last used design for notes out of circulation
8. Finish	Smooth
9. Quantity	<p>1 set consists of</p> <ul style="list-style-type: none"> <li>• Rupees 1, 10, 100, 1000 - 150 Nos. in each denomination</li> <li>• Rupees 2, 5, 50, 200, 500, 2000 - 30 Nos. in each denomination</li> </ul>
10. Package	Packed in Ziploc covers made of transparent plastics with thickness more than 50 microns

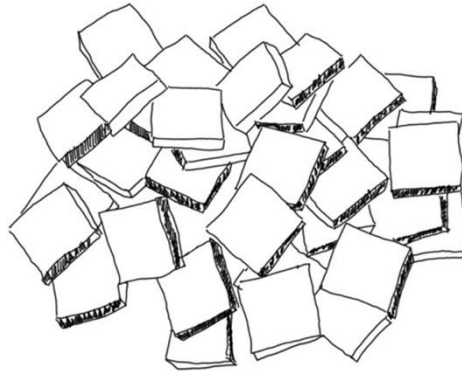




1. Serial No.	Item – 16
2. Title of the Item	Protractor & Clock
3. Description of the Item	<p><b>Clock –</b> Analogue clock in wood showing 24 hour.</p> <p><b>Protractor –</b> A full circle protractor with a 0-360 degree scale. Measurements are printed every 10 degrees and only markings for every single-degree in between them.</p>
4. Size	Clock / Protractor Base - 9.5 inches square
5. Material	<ul style="list-style-type: none"> <li>a. Base - Laminated MDF</li> <li>b. Clock Hands - Glass Filled Nylon</li> <li>c. Angle Measure Device - Acrylic Natural</li> <li>d. Hardware - S.S &amp; M.Splated</li> </ul>
6. Colour	<ul style="list-style-type: none"> <li>a. Base -Cream/White</li> <li>b. Clock Hands -Black</li> <li>c. Angle Measure Device -Natural</li> </ul>
7. Print	Black Colour Print Back to Back Printing
8. Finish	Smooth and durable printing
9. Quantity	1 No.
10. Package	Packed in plastic cover made of transparent plastics with thickness more than 50 microns

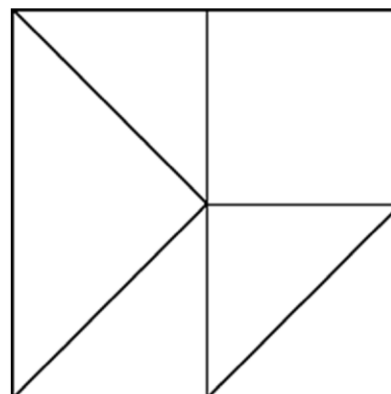
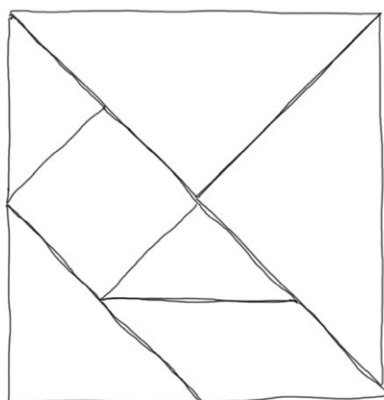






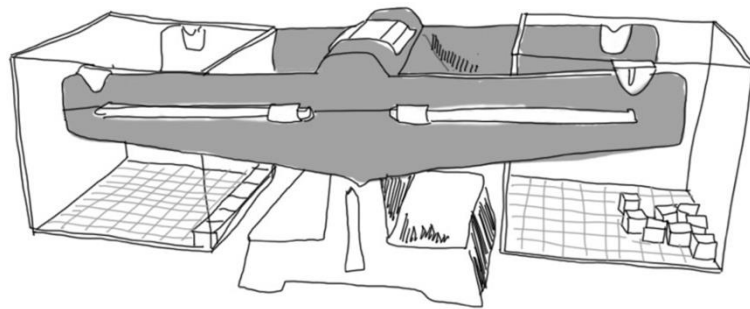
<b>1. Serial No.</b>	<b>Item – 17</b>
<b>2. Title of the Item</b>	<b>Square Counters</b>
3. Description of the Item	1" Squares in five different colour
4. Size	1" Square
5. Material	EVA Foam
6. Colour	Red, Green, Blue, Yellow, Orange
7. Print	N/A
8. Finish	Smooth
9. Quantity	1 set consists of 50 Nos. (10 Nos. each in Red, Green, Blue, Yellow, Orange)
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns





1. <b>Serial No.</b>	<b>Item - 18</b>
2. <b>Title of the Item</b>	<b>Tangram</b>
3. <b>Description of the Item</b>	4 sets of Tangram shapes, 2 of each type- 5 piece Tangram & 7 piece Tangram
4. <b>Size</b>	9 cm square , 5 mm thickness (minimum )
5. <b>Material</b>	EVA Foam - Ethylene Vinyl Acetate
6. <b>Colour</b>	Multicolour
7. <b>Print</b>	N/A
8. <b>Finish</b>	Smooth
9. <b>Quantity</b>	2 sets ( 7 pieces) & 2 Sets (5 Pieces).
10. <b>Package</b>	Each Set to be packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns





1. Serial No.	Item – 19
2. Title of the Item	<b>Weighing Balance with Volume Measure</b>
3. Description of the Item	The weighing balance made of plastic with 2 one liter volume measures, marked in milliliters are removable and made of clear plastic to see what is being weighed. This item will facilitate teaching of both volume and weight concepts.
4. Size	Length 360 mm X width 110 mm X Height 135 mm Note: As long as the item meets the Description and enables teaching of both weight & volume, size variants of Length/Width/Height will be accepted.
5. Material	Balance Body, Stand, Cap, Zero adjuster are moulded using Acrylo Butadene Styrene- Green Volume Measure - Styrene Acrylo Nitrile
6. Colour	Balance Body - Green, Stand - Blue, Cap - Yellow Zero adjuster - Green Volume Measure - Natural
7. Print	Screen Printing done on side of the Volume Measure
8. Finish	Smooth with durable printing
9. Quantity	1 No.
10. Package	Carton Box - Length 360 mm X Width 140 mm X Height 140 mm, or as per size of item submitted.





<b>1. Serial No.</b>	<b>Item – 20</b>
<b>2. Title of the Item</b>	<b>Carry Box</b>
3. Description of the Item	Carry Box made of extruded high strength polypropylene material strong enough to carry the Math Kit items. Two handles given on the sides for ease.
4. Size	14.75 x 12 x 9 inches with provision for locking and Velcro Sticker- 1 inch wide
5. Material	Extruded sheet of Polypropylene
6. Colour	White/Yellow
7. Print	N/A
8. Finish	Rigid and smooth
9. Quantity	1 No.
10. Package	Math Kit items are packed in this box



Sl.No	GKA Kit Items	Quantity	Picture
1	Square Counter (50)	1 set	
2	Number Line (100 beads)	1 set	
3	Cloth Clips (12)	1 set	
4	Abacus (1), Snap-on Rods (2) & Rings (90)	1 set	
5	Base 10 Blocks (100 Yellow,20 Blue,20 Green,1 Red)	1 set	
6	Place Value Mat	1 no.	
7	Place Value Strips (Yellow,Blue,Green,Red) 10 of each	1 set	
8	Fraction Shapes (42 pieces)	1 set	
9	Fraction Strips (55 pieces)	1 set	
10	Decimal Set (100 of 1/100, 10 of 1/10, 1 Full Square & Board)	1 set	
11	Place Value Decimal Strips (20 pieces)	1 set	
12	Dice (Red, Blue, Green, Yellow,White) 2 of each	1 set	
13	Measuring Tape	1 no.	

1. Serial No.	Item – 21
2. Title of the Item	<b>Kit Contents Sticker</b>
3. Description of the Item	Will list all contents of the kit, including names of items, quantity of each type and sample picture of each item as provided in the kit. All text in this sticker have to be in local language. Header and Footer will contain logos as required.
4. Size	7.5 inches x 10 inches
5. Material	Sticker Paper
6. Colour	White background with colour printing.
7. Print	Color Printing
8. Finish	Matte finish
9. Quantity	1 sticker
10. Package	Will be pasted, centre-aligned, on the inner side of the cover.

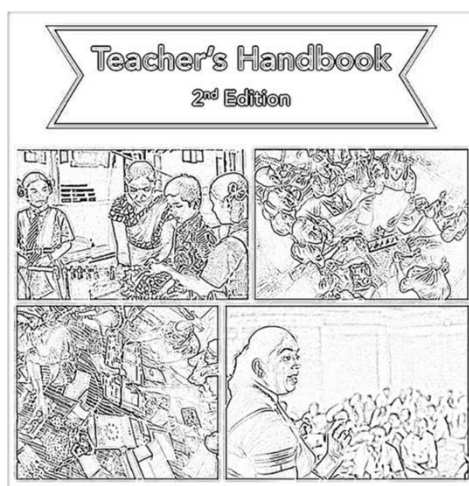


**DISTRICT- BLOCK- XXXX**

Name of School: \_\_\_\_\_

<b>1. Serial No.</b>	<b>Item – 22</b>
<b>2. Title of the Item</b>	<b>Kit Tracking Sticker</b>
3. Description of the Item	Will include a series to reflect the District & Block Code where the kit has been dispatched to as well as include space for writing the name of the school it finally reaches.
4. Size	1.5 inches x 3 inches
5. Material	Sticker Paper
6. Colour	White background with black colour printing.
7. Print	Black Color Printing
8. Finish	Matte finish
9. Quantity	1 sticker
10. Package	Will be put on the outer side of the Carry Box cover.





1. Serial No.	Item – 23
2. Title of the Item	Teachers' Handbook
3. Description of the Item	A guideline book on usage of the TLMs in the kit. It has one art board sheet to demonstrate the symmetrical shapes. All text in this book has to be in local language. Print ready material in local language will be made available.
4. Size	8 inches x 11 inches
5. Material	<ul style="list-style-type: none"> <li>Cover page- 220 GSM, gloss board with gloss lamination.</li> <li>Inside Paper - 80 GSM MaplithoPaper.</li> <li>Die-punch - 1 page - 220 GSM, ArtBoard</li> </ul>
6. Colour	As provided in print ready material
7. Print	Color Printing
8. Finish	Gloss Lamination of Cover page with perfect binding
9. Quantity	1 No.
10. Package	Packed in Ziploc Cover made of transparent plastics with thickness more than 50 microns



